

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12918/2018

(Arising out of impugned final judgment and order dated 18-07-2017
in ITA No. 516/2017 passed by the High Court Of Delhi At New Delhi)

PR. COMMISSIONER OF INCOME TAX DELHI I

Petitioner(s)

VERSUS

AVERY DENNISON (INDIA) PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.56014/2018-CONDONATION OF DELAY
IN FILING)

Date : 27-04-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Manish Pushkarna, Adv.
Mr. D.L. Chidananda, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Tag with Civil Appeal No.3070/2017.

(ASHA SUNDRIYAL)
COURT MASTER(CHANDER BALA)
COURT MASTER